

Off-Shore Exploitation in Saurashtra and Kutch Areas

*122. SHRI F. P. GAEKWAD: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 1306 on 24th August, 1976 regarding oil exploration around Bay of Cambay and state:

(a) whether off-shore exploration in the Saurashtra and Kutch areas has yielded any promising result from one exploratory well;

(b) if so, whether a decision for further exploration in the area has been taken; and

(c) the number of wells proposed to be drilled and the prospects thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) No, Sir.

(b) and (c). No decision for further exploration in Kutch offshore has yet been taken.

Train Facilities

*123. SHRI SUSHIL KUMAR DHARA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any inquiry is being made or is proposed to be made into the attempts made by previous Government to flood certain places with more and more train facilities giving little notice to other important places; and

(b) whether any rescheduling of trains and providing train facilities in other important areas including backward areas is likely to be done in the near future?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) No such inquiry has been made so far.

(b) The demands for introduction of additional trains including those in

backward areas will be considered having regard to traffic justification and availability of requisite resources.

Commission Bearers working in Dining Cars

*124. SHRI R. P. DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the commission bearers working in dining cars have no channel of promotion/absorption to regular IV cadre; and

(b) whether Government have any proposal to improve the working conditions, wages and promotional opportunities of this category of railway workers?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) The commission bearers working in dining cars have no channel of promotion. However, they have the opportunities for absorption to regular class IV cadres.

(b) The service conditions, wages and promotional opportunities are under constant review.

Maruti Limited

*130. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Maruti Limited is in or proposes to go into liquidation;

(b) if so, reasons therefor; and

(c) whether any action is contemplated against its Directors and other officers?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):

(a) and (b). No notice of any winding up petition has been served on the Registrar of Companies, Delhi regarding M/s. Maruti Limited. Govern-